

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.28(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

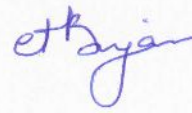
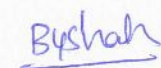
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016

NAME OF THE PARTIES: Mr. Uday Khare & Ors.

V/s.

M/s. Nasik Diocesan Trust Association Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AKSHAR BIYANI	PETITIONER ADVOCATE	
2	BINDI SHAH	Authorised Representative of Krishna Rethi & Associates	

Order

C.P. No. 28/241-242/NCLT/MAH/2016

1. This C.P. is filed on ^{12/09/16}....raising the issues U/s 241/241 of companies Act 2013. MKS
2. Meanwhile an urgent Interim Relief is sought by the Petitioner. To hear the matter on Interim Relief date is given on 30.09.2016
3. The Respondent is directed to file the Reply on or before 21.10.2016 and Rejoinder if any within a week thereafter.
4. The C.P. is now listed for hearing on 11.11.2016
5. The schedule is duly communicated to both the sides for requisite compliance.

Dated: 22.09.2016

sd/-

Shri M.K. Shrawat
Member ((Judicial))